IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH (ORIGINAL JURISDICTION)

In the matter of Companies Act, 1956 and

In the matter of M/s Pure Drinks (New Delhi) Limited (In Prov. Liquidation)

CP No. 16 of 1997

ADVERTISEMENT OF NOTICE TO CREDITORS/WORKMEN TO PROVE THEIR CLAIMS

Notice is hereby given to the creditors/workmen of the above named company that they are required to submit to the Official Liquidator of the Court proofs of their respective debts or claims against the above named company by delivering at the office of the Official Liquidator within one month from the date of the publication of the notice, or sending by post to the Official Liquidator so as to reach him not later than the said date an affidavit proving the debt or claim in the prescribed form with their respective names, addresses and particulars of debt or claim, and any title to priority under Section 529/529A/530. Any creditor/workman who fails to submit his affidavit of proof within the time limited as aforesaid will be excluded from the benefit of any distribution of dividend before his debt is proved, or, as the case may be, from objecting to such distribution.

Any creditor/workman who has sent in his proof, if so required by notice in writing from the Official Liquidator, shall either in person or by his advocate, attend upon the investigation of such debt or claim at such time and place as shall be specified in such notice and shall produce such further evidence of his debt or claim as may be required.

Dated this 23rd day of November, 2022

Peraetran

(PRASHANT BALIYAN) OFFICIAL LIQUIDATOR Attached to Punjab and Haryana High Court Corporate Bhawan, Plot No. 4-B, 2nd Floor, Sector 27-B, Madhya Marg, Chandigarh Phone No. 0172-2659875 E-mail.id: ol.chandigarh@mca.gov.in